

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

SUB: DISTRICT JUDGES (ENTRY LEVEL) – 02 vacancies were notified in the cadre of District Judges (Entry Level) under 65% quota for the year 2025 on 29.03.2025 which were arose out of non-availability and selection of suitable candidates in the Accelerated Recruitment by Transfer for the year 2024 - Schedule for Viva Voce on **18.07.2025 at 04.30 P.M in the High Court of Andhra Pradesh – ORDERS – ISSUED.**

READ: 1. Order dated 04.01.2007 of the Hon'ble Supreme Court of India in Civil Appeal No.1867/2006.
2. High Court's Notification No.337-B.Spl., dated 29.03.2025
3. High Court's Proceedings Roc.No.315/2025-B.Spl., dt. 15.05.2025.
4. High Court's Letter Roc.No.315/2025-B.Spl., dated 15.05.2025.

ORDER ROC.NO.315/2025-B.SPL. DATED:10.07.2025

The High Court has decided that the selection of suitable officers from the cadre of Civil Judges (Senior Division) who have completed 5 years of qualifying service as on 31.03.2025 for promotion as District Judges (Entry Level) under 65% quota for the year 2025, shall be based on merit-cum-seniority as directed by the Hon'ble Supreme Court of India in its judgment dated 04.01.2007 rendered in MALIK MAZHAR SULTAN & ANR. Vs. U.P. PUBLIC SERVICE COMMISSION & ORS (Civil Appeal No.1867 of 2006) and for that purpose, the following criteria has been adopted as directed there in.

- i) **Evaluation of ACRs for the last five years;**
- ii) **Assessment of five Judgments rendered on contest in civil/criminal cases: and**
- iii) **Oral Interview;**

The High Court has published the list of 10 eligible officers in the cadre of Civil Judges (Senior Division) to consider their names for promotion as District Judge (Entry Level) under 65% quota, to fill up 02 vacancies in the Cadre of District Judges (Entry Level) for the year 2025 which were arose out of non-availability and selection of suitable candidates in the Accelerated Recruitment by Transfer for the year 2024 in the High Court's Proceedings 3rd read above and they shall attend viva voce.

In view of the above, the High Court made the following order:-

The following 10 Civil Judges (Senior Division), who have completed 5 years of qualifying service as Civil Judges (Senior Division) as on 31.03.2025 and who are under consideration zone for promotion as District Judges (Entry Level) under 65% quota for the year 2025 against 02 vacancies are directed to attend the viva voce on 18.07.2025 at 4.30 P.M. onwards at High Court of Andhra Pradesh.

SL. NO	NAME AND DESIGNATION OF THE OFFICER
1.	SRI I.KARUNA KUMAR, Principal Civil Judge (Senior Division), Nellore.
2.	MS. B.KRISHNAVENI, Civil Judge (Senior Division), Dharmavaram, Ananthapuram District now placed under suspension w.e.f., 10.11.2022 vide High Court's Proceedings Roc.No.217/2020-Vigilance Cell, dated 10.03.2022.
3.	MS. A.SAI KUMARI, Civil Judge (Senior Division), Kothapeta, East Godavari District.
4.	SRI B.BABU NAIK, Civil Judge (Senior Division), now working as Special Judge for trial of cases under SCs and STs (POA) Act-cum-X Additional District and Sessions Judge, Machilipatnam, Krishna District on temporary basis under Rule 14 of Andhra Pradesh State Judicial Service Rules, 2007.
5.	SRI M.SHANKAR RAO, Civil Judge (Senior Division), now working as Special Judge for trial of offences under the protection of Children from Sexual Offences, Act, 2012 (POCSO Act), Chittoor on temporary basis under Rule 14 of Andhra Pradesh State Judicial Service Rules, 2007.
6.	SRI K.SYAM BABU, Formerly Civil Judge (Senior Division), now working as VI Additional District and Sessions Judge (Fast Track Court), Bapatla, Guntur District on temporary basis under Rule 14 of Andhra Pradesh State Judicial Service Rules, 2007.
7.	SMT. B.NIRMALA, Civil Judge (Senior Division), Tekkali, Srikakulam District.
8.	SMT. B.H.V.LAKSHMI KUMARI, Civil Judge (Senior Division), Vizianagaram.
9.	SRI V.VENKATESWARA RAO, III Additional Civil Judge (Senior Division), Vijayawada, Krishna District.
10.	SMT. M.SUDHA, Civil Judge (Senior Division), Chirala, Prakasam District.

The above officers are informed that the breakup of total 100 marks fixed for empanelment for the post of District Judge (Entry Level), are as follows:

i)	Evaluation of Annual Confidential Reports	50 marks
ii)	Assessment of Judgments	40 marks
iii)	Oral interview	10 marks

Further, the officers, who are called for viva voce, are directed to report before the Registrar (Vigilance), High Court of Andhra Pradesh by 03.00 p.m. sharp, on 18.07.2025.

The concerned Unit Heads are directed to make necessary alternative incharge arrangements to the officers who are attending viva voce on 18.07.2025, during the period of their absence.


REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before Their Lordships for kind perusal)
3. The **Registrar General and other Registrars**, High Court of Andhra Pradesh.
4. The Registrar, (I.T-cum-Central Project Coordinator), High Court of Andhra Pradesh (**with a request to direct the concerned to upload the High Court Proceedings**)

5. **THE PRL. DISTRICT JUDGES:**

Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Kurnool, Krishna at Machilipatnam, Nellore, Prakasam, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.

6. **THE I ADDITIONAL DISTRICT JUDGES:**

Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Kurnool, Krishna at Machilipatnam, Nellore, Prakasam, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.